NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT – IV

36. IA 803/2023
In
C.P. (IB)/233(MB)2022

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **06.03.2023**

Name of the Parties: State Bank of India
Vs
Naresh Kumar Chaudhary

SECTION 95(1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Avinash R. Khanolkar, Ld. Counsel for the RP present. Mr. Aniruth Purusothamanan, Ld. Counsel for the Personal Guarantor present.
2. Ld. Counsel for the Personal Guarantor submits that on the similar facts the Financial Creditor State Bank of India has instituted another Company Petition for the best reasons known to them and this Bench has appointed same Resolution Professional in C.P.(IB)108(MB)/2022 vide order dated 05.09.2022.
3. In view of the aforesaid facts, the present C.P. (IB)/233(MB)2022 is **dismissed as infructuous**.
4. In view of dismissal of main company Petition IA 803/2023 stands **disposed of**.

Sd/-
PRABHAT KUMAR
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

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